

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

R.A. No.164/1989

in

O.A. No.513/1987.

Sh. Narendra Nath Sharma Vs. U.O.I. & Ors.

In my opinion, no case for review has been made out. The grant of interest on withheld payment is in any event discretionary. The D.C.R.G. amount could be withheld until the applicant had vacated the quarter. This he done on 27.2.1987 and he had been allowed interest on the sum of Rs.3000/- for $2\frac{1}{2}$ years. Since an amount of Rs.34,606.40 was paid to him on 13.8.1987, we have allowed interest for a period of 5 months commencing 1st March, 1987. In my opinion, the Review Application has no merits and it must fail. It is accordingly rejected.

AB
(Amitav Banerji)
Chairman.
20.11.1989.

Hon'ble Shri B.C. Mathur,
Vice-Chairman (A).

I agree. The
Review Application is
Rejected.

Banerji
20.11.89

S.O. J.S.P.